

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:2657
ANSWERED ON:10.12.2012
RETRENCHMENT OF CONTRACT WORKERS
Haque Shri Sk. Saidul

Will the Minister of STEEL be pleased to state:

- (a) whether there have been instances of retrenchment of large number of contract workers in the various steel plants including the Durgapur Steel Plant during the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to regularise the skilled and experienced contract workers in a phased manner; and
- (d) if so, the details thereof along with the policy being followed by the Government in this regard?

Answer

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA)

(a)&(b): In SAIL plants/units including Durgapur Steel Plant, job contracts are awarded to contractors through a tendering process for carrying out jobs of temporary, intermittent/ seasonal nature as also for Projects & current Expansion and Modernisation activities as per organizational requirements. The contractor engages contract labour as per requirement and the terms and conditions of engagement are settled between the Contractor and the Contract Workers for the actual period of contract/engagement. As principal employer, SAIL plants are ensuring strict compliance of all the statutory obligations.

(c)&(d): No, Madam. The Government has not proposed to regularise the skilled and experienced contract workers in a phased manner. However, the issues pertaining to Contract Labour are dealt in terms of the provisions of the Contract Labour (Regulation & Abolition) Act, 1970. Regularization of contract labour is not envisaged under the Act.